

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Service Tax Appeal No. 87172 of 2016

(Arising out of Order-in-Original No. 04/STC-I/SM/16-17 dated 17.06.2016 passed by the Commissioner of Service Tax-I, Mumbai).

State Bank of India

Appellant

Finance Reporting & Taxation Department,
3rd floor, Corporation Centre,
State Bank Bhuvan, Madam Cama Road,
Nariman Point, Mumbai 400 021.

Vs.

Commissioner of Service Tax-I, Mumbai

Respondent

5th floor, New Central Excise Building,
Maharshi Karve Road, Churchgate, Mumbai 400 020.

Appearance:

Shri Krishan Kumar Sharma, Chartered Accountant, for the Appellant
Shri Dilip Shinde, Assistant Commissioner, Authorised Representative
for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/86803/2021**

Date of Hearing: 16.09.2021
Date of Decision: 16.09.2021

PER: BENCH

When the matter was called for hearing today, the learned counsel for the appellant submits that they have opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, have also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)